



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No. 08 of 200 3

Applicant(s) Golach Behari Behera Respondent(s) U.O.I.

Advocate for Applicant(s) M/S : T. N. Banananda Advocate for Respondent(s)
monetary.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

200 for us 50% f/w.
Memo before Bench to
be taken up on 9.1.03
"with defects".

for Regn pl.
DR

8/1/03

DR
8/1/03

Registrar

on Memo

Defects not removed

REGISTER

Registr

Or. No. 1 dated 9.1.2003

Heard the learned counsel for the Applicant in presence of Shri R.C.Rath, learned Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents. Since this O.A. is being disposed of at the stage of admission, the defects pointed out by the Registry are hereby ignored and the Registry is directed to register the O.A. and assign a Sl.No.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. 2/03. 9.1.03

Copies of order alongwith copies of OA communicated to all respondents and said copies handed over to counsels for both sides, one extra copy in OA file and that is also sent to the Dy. C.P.O (Con.), S. Pur, BBSR alongwith copy of Dr. 2/03. 9.1.03.

Dr. 2/03. 10.1.03

DR
SD
20.1.03

thereon.

In this Original Application under Section 19 of the A.T.Act, 1985, the Applicant, has made a grievance that even though he is discharging the duties of a Watchman since 1997, he is being the salaries/wages of a Khalasi. It is his case that he has made repeated representations to the authorities under Annexure-3 series dated 24.2.1999, 20.8.2001 and 5.4.2002 and that since no heed has been paid to his grievances as raised in those representations, he has approached this Tribunal for redressal of his grievances.

It is the duties of the authorities to redress the grievances of its employees, as the Applicant in this case, at the earliest dispatch; which apparently has not been done in the instant case. In the said premises, this O.A. is disposed of with direction to Respondents to consider the grievances of the Applicant as raised in his representations vide Annexure-3 series as well as raised in this O.A. and communicate their decision to the Applicant by the end of March/03.

This O.A. is disposed of accordingly at the admission stage. No costs.

Send copies of this order to Respondents, along with copies of this O.A., and free copies of this order be handed over to the learned counsels of both sides.

A copy of this order be also sent to the Deputy Chief Personnel Officer(Con.) S.E.Railway, Chandrasekharpur, Bhubaneswar along with a copy of the O.A. for compliance.

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Advocate for the Applicant undertakes to
file an extra copy of the O.A. for the above purpose,
by 13.1.2003.

13.1.2003
MEMBER (JUDICIAL)